

**Mr. Speaker:** There is no meaning in continuing like this. The hon. Minister has only got what he has stated to the House—nothing more. There is no point in going on probing into it.

It is rather unfortunate that this accident should have happened involving the death of 24 persons. Of course, the House expresses its deep sense of sorrow at this unfortunate accident and our condolences and sympathies will go forth to the members of the families of the deceased. I am sure a thorough investigation will be made into this matter, and all available information, as soon as it is obtained, will be placed before the House.

In view of what the Minister has stated, I do not give my consent to this adjournment motion.

ASSISTANCE TO FAMILIES RENDERED HOMELESS IN DUST AND THUNDERSTORM IN DELHI

**Mr. Speaker:** There is notice of another adjournment motion from Shri S. M. Banerjee, regarding:

"Need for immediate financial assistance to all families who are rendered homeless as a result of severe dust and thunderstorm in Delhi on the 29th March, 1959...."

**Shri S. M. Banerjee:** I want to make a submission. I know the Government are prepared to give them assistance. But those residents of Purana Quila have been declared as squatters. So I do not know what will be the attitude of the Government towards these displaced persons in Purana Quila. They have suffered more. I want an assurance from Government in this connection. That was the purpose of my adjournment motion.

**The Minister of Home Affairs (Shri G. B. Pant):** So far as the sufferings of these people go, everyone, including every Member of Government, will

have sympathy with them. I understand the matter is being looked into. Whatever can reasonably be done by way of relief will, I think, be arranged. The storm was altogether unexpected, and it has caused suffering to these people. We will look into the matter and see what can be done.

**Shri S. M. Banerjee:** About the residents of Purana Quila also.

**Mr. Speaker:** In view of this, I decline to give my consent to the adjournment motion.

ESTIMATES COMMITTEE

THIRTY-NINTH REPORT

**Shri B. G. Mehta (Gohilwad):** I beg to present the Thirty-ninth Report of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—India Security Press, Nasik.

12.04 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

FIRING BY PORTUGUESE SOLDIERS ON INDIAN CONSTABLES

**Shri S. M. Banerjee (Kanpur):** As regards this matter, we thought that a Short Notice Question would be admitted in which case we would have been able to ask questions. Unfortunately, that is not possible in respect of a Calling Attention notice. So we should be permitted to ask some questions.

**Mr. Speaker:** I will allow one or two questions by hon. Members who come from that area.

**Shri Vajpayee (Bairampur):** Under Rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance—